

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1173  
ANSWERED ON:05.03.2013  
CONVICTION RATE  
Chanabasappa Shri Udasi Shivkumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the convictions rate in respect of most crimes has fallen during the last few years;
- (b) if so, the details thereof and the reasons therefor particularly various crimes against women and children; and
- (c) the steps taken by the Union Government to improve the conviction rate and the criminal justice system in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b): The Crime- wise conviction of total IPC crimes, crime against women and crime against children during 2009 -2011 are attached at Annexure.

(c) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States / UTs have established 'Women Cells'. Some

States/UTs have also set up 'All Women Police stations' at district level and 'Mahila /children help desk' at police station level. A detailed advisory dated 14th July, 2010 has been sent by the Central Government to all State Governments and UT Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/ institutions, public transport used by students, children's parks/play grounds, residential localities/ roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls.

For this purpose the States/UTs have been advised to take following steps:

- i. Increase the number of beat constables;
- ii. Increase the number of police help booths/kiosks, especially in remote and lonely stretches;
- iii. Increase police patrolling, especially during nights and;
- iv. Posting police officers especially women, fully equipped with policing infrastructure in crime- prone areas in adequate number.